



Central Information Commission

2nd Floor, August Kranti Bhawan,
Bhikaji Cama Place, New Delhi – 110 066
Website: www.cic.gov.in

Decision No.5101/IC(A)/2010

F. No.CIC/MA/A/2009/000890

Dated, the 1st February, 2010

Name of the Appellant: Shri. Basawaraj S. Munoli

Name of the Public Authority: I.O.C.L.

Facts: ⁱ

1. The appeal was scheduled for hearing on 29/1/2010. But, the appellant did not avail of the opportunity of personal hearing. The case is, therefore, examined on merit.
2. The appellant has asked for access to the documents submitted by the candidates, who are identified in the RTI application, for award of LPG Dealership.
3. The CPIO has refused to furnish the information u/s 8(1)(j) of the Act, on the ground that the disclosure of information would cause unwarranted invasion of privacy of the candidates.

Decision:

4. In our Decision No.5069/IC(A)/2010 dated 27th January, 2010, we have made the following observation:

Para-4. "The award of Distributorship is decided on the basis of a well established procedure followed by the Oil Marketing Companies. The guidelines for submission of documents, including the application form, are commonly followed by all the aspirants of Dealership. There is, therefore, no justification for withholding the information submitted by the candidates on the basis of which marks are awarded and the final merit list is prepared.

Para-5. In view of this, the details of information submitted by the applicants for availing of the benefit of Distributorship should be put in

ⁱ "If you don't ask, you don't get." - Mahatma Gandhi

public domain so as to enable all the participants to ensure fairness and objectivity in award of such Distributorship. However, the personal information namely Bank account number, deposits, PAN & TAN Numbers, etc., should not be disclosed, lest it would tantamount to invasion of individual privacy.

Para-6. The CPIO is, therefore, directed to furnish the information asked for, after due application of Section 10(1) of the Act. The appellant should also be allowed to inspect the relevant records so as to identify and specify the required information, which should be furnished to him as per the provisions of the Act. A suitable response should accordingly be given within 15 working days from the date of issue of this decision.”

5. The CPIO is accordingly directed to provide the information asked for within 15 working days from the date of issue of this decision.
6. The appeal is thus disposed of.

Sd/-
(Prof. M.M. Ansari)
Central Information Commissionerⁱⁱ

Authenticated true copy:

(M.C. Sharma)
Deputy Registrar

Name & address of Parties:

1. Sh. Basawaraj. S. Munoli, Near Plot No.507, GDA Layout, Prashant Nagar 'B', Gulbarga – 4. (Karnataka)
2. Sh. B. Ashok, GM & CPIO, IOCL, Marketing Division, Indianoil Bhavan, No.29, P. Kalingarao Road, (Mission Road), Bangalore – 560 027.
3. Sh. Gautam Datta, Appellate Authority, IOCL, Indian Oil Bhavan, G-9 Ali Yavar Jung Marg, Bandra (E), Mumbai – 400 051.

ⁱⁱ “**All men by nature desire to know.**” - Aristotle